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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3166/2020

REHAN @ GAONWALA (IN JC) Petitioner

Through Mr.M.Sufian Siddiqui, Adv.
versus

THE STATE OF NCT OF DELHI Respondent

Through Mr.Hirein Sharma, APP for State.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

% **19.10.2020**

The hearing has been conducted through video conferencing.

CrI. M.A. 14401/2020 (Exemption)

1. Allowed, subject to all just exceptions.
2. Application is disposed of.

Bail Appln.3166/2020

3. The present petition has been filed by petitioner under Section 439 Cr.P.C. for grant of bail in case FIR No.150/2020, registered at Police Station Jama Masjid for the offences punishable under Sections under Section 387/451/506/34 IPC.
4. Learned APP has opposed the present petition by stating that petitioner is a history sheeter and as many as 31 criminal cases are registered against him. Moreover, when he was on bail in another matter, petitioner committed offence involved in the present case. Thus, if he is released on bail, he may continue to extort money from innocent people.
5. Learned counsel for the petitioner submits that complainant is a habitual litigant and had filed false and frivolous complaints against the

residents of vicinity for extorting money and despite numerous complaints made by him , even police have not registered any case. He further submits that he used to withdraw the said complaints after getting some amount from victims on the pretext of settlement . On asking regarding complaints mentioned above which are more than 10 in number, IO stated that he has published one newspaper and he made complaint sometimes regarding encroachment and sometimes regarding police functioning.

6. Though, it is not in dispute that petitioner has 31 cases on him but he was on bail when inflicted in the present case.

7. Keeping in view the facts recorded above, I am of the view that the petitioner deserves bail.

8. Accordingly, he shall be released on bail on his furnishing a personal bond of Rs.25,000/- with one surety of the like amount to the satisfaction of Trial Court.

9. Petitioner shall not directly or indirectly influence any witness or tamper with the evidence.

10. The Trial Court shall not get influenced by the observation made by this Court while passing the order.

11. The petition is, accordingly, allowed and disposed of.

12. Copy of this order be transmitted to the Jail Superintendent concerned and Trial Court for information and necessary compliance.

13. The order be uploaded on the website forthwith.

SURESH KUMAR KAIT, J

OCTOBER 19, 2020/ab